



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 632 of 2005

Applicant(s). Bibhute Bhusan Mishra Respondent(s) Kendriya Vidyalaya Sangathan for

Advocate
for Applicant(s). M/s. S. B. Jena

Advocate
for Respondent(s).

S. Behera
J. & S. Swain

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Re. set filed. For favours of Registration please S.O.(J) 1.8.05 B 28/05 D SO.(J) 02-08-05 For admission with Interim order Copy not served. B 28-05</p>	<p>REGISTER D Dy. Registr. 02.08.05. <u>Order dated 3.8.05</u> Heard Mr. S. B. Jena, Ld. Counsel appearing for the Applicant and perused the materials placed on record Applicant was placed under suspension, with the contemplation of disciplinary proceeding, on 9.7.03. He was ultimately removed from service on 28.5.04. He has successfully carried out the matter in an appeal, which was allowed on 16.12.04 and the applicant was reinstated in services. On his re-instat- ment, the applicant reported to duty on 23.12.04. He made several representations to get the full sala- ry for the period between the 9.7.03 to 2.1.05 minus subsistence allowance paid to him.</p>

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Notes of the Registry

Orders of the Tribunal

Dr. Mr. 3 3 05

Copies of order
along with copies of
the same to
respects.

A copy of
order is handed
over to ~~#~~ Mr. B.
Tina.

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It appears, his representations are yet to be considered by the Respondents and, in the said premises, this O.A. is disposed of with a direction to the Respondents to consider the grievance of the applicant (as raised in his representations) and pass necessary consequential orders within a period of 90 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents, along with copies of this O.A., and free copies of this order be also handed over to Mr.S.B.Jena, Ld.Counsel appearing for the Applicant. M. S. J. - 10000/-

Member (J)

county
03/08/05